

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
B.A. No. 9693 of 2021

Etwa Oraon Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner : Mrs. Vani Kumari, Advocate.
For the State : Mrs. Ruby Pandey, A.P.P.

03/Dated: 10/09/2021

Learned counsel for the petitioner, Mrs. Vani Kumari has submitted that she wants to withdraw this bail application as the trial has already been concluded.

Accordingly, the instant application is dismissed as withdrawn.

(Kailash Prasad Deo, J.)

Sunil/